

**COURT-I**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 319 OF 2017 & IA NO. 1392 OF 2018**  
**APPEAL NO. 320 OF 2017**  
**APPEAL NO. 321 OF 2017**

**Dated: 31<sup>st</sup> October, 2018**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson**  
**Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

<b>TANGEDCO</b>	...	<b>Appellant(s)</b>
<b>Vs.</b>		
<b>Tamilnadu Electricity Regulatory Commission</b>	....	<b>Respondent(s)</b>

Counsel for the Appellant(s) : Mr. S. Vallinayagam  
Ms. Amali

Counsel for the Respondent(s) : Mr. Sethu Ramalingam for R-1

**ORDER**  
**IA No. 1392 of 2018**  
***(Appln. for condonation of delay in filing rejoinder)***

For the reasons set out in the accompanying affidavit, delay in filing rejoinder is condoned and rejoinder is taken on record. The application is disposed of.

**APPEAL NO. 319 OF 2017, APPEAL NO. 320 OF 2017**  
**& APPEAL NO. 321 OF 2017**

It is represented that pleadings are complete.

List these matters for hearing on **05.02.2019.**

**(S. D. Dubey)**  
**Technical Member**

**(Justice Manjula Chellur)**  
**Chairperson**